

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI


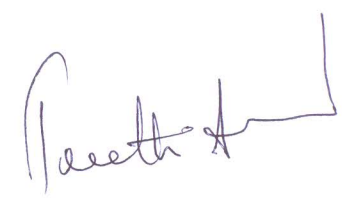
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/31/2016  
NAME OF THE PETITIONER(S) : P.K.Sudheer and 5 others  
NAME OF THE RESPONDENT(S) : Sreekrishnapuram Hospitals Private Ltd and 11 others  
UNDER SECTION : 111, 397, 398, 402, 403, 406 & 237 r/w Sch XI


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

(1) T.v.P. Sai Vihari for Haighankarman	Counsel for Petitioner	T.v.P. Sai Vihari
(2) SOY JOSEPH	PCS for R4 & R6	
(3) PREETHI S. ARASU for RAGOPAL S, RAGUNATHAN Advocate	Counsel for Respts 1-3	

**ORDER**

Shri T V P Sai Vihari, counsel for petitioner present. Ms Preethi S Arasu, counsel for R1 to R3 present. Mr Soy Joseph, PCS representing R4 & R6 present and filed an application with a prayer to set aside the ex parte order passed on 17.10.2016, specifying the reasons for their absence on 17.10.2016. Counsel for the petitioner reported no objection for allowing the same. Counsel for R1 to R3 objected for setting aside the ex parte order submitting that they were not present not only on 17.10.2016 but on previous occasions and caused inconvenience to the parties. Counsel for R4 & R6 have already filed their counter. Having heard both the sides and going through the averments made in the application, particularly the reasons for their absence, this Bench is satisfied with the same and the application is allowed. Accordingly, the order dated 17.10.2016 passed against R4 & R6 is set aside. At request of both sides, the matter is posted for final hearing. Put up on 09.01.2017 at 10.30 A.M.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)